NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 103/2016 RT CP (CAA) No. 110/Chd/Hry/2017

In the matter of scheme of amalgamation between:

Gmax Auto LimitedPetitioner No. 1/Transferor Company.

AND

A.G. Industries Pvt. Ltd.Petitioner No. 2/Transferee Company.

Present: - Mr. Atul V. Sood, Advocate for petitioner-companies.

Mr. D.K. Singh, Official Liquidator, Chandigarh and on behalf of Regional Director, New Delhi.

Learned counsel for the petitioners has handed over three copies of Chairperson's report in respect of all the meetings convened in compliance with the directions of Hon'ble Punjab and Haryana High Court dated 23.02.2016 in CP No. 36 of 2016 (O&M). The same be taken on record. The learned counsel for the petitioner-companies seeks time to file certificates of Auditors of both the companies in terms of proviso to sub-section (7) of Section 230 and proviso to sub-section (3) of Section 232 of the Companies Act, 2013 to the effect that the accounting treatment proposed in the 'Scheme' is in conformity with the accounting standards prescribed under Section 133.

List the matter on 14.09.2017. The Auditors certificates be filed at least three days before the date fixed

(Justice R.P. Nagrath) Member (Judicial)

August 29, 2017